

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.419/2000

BISHWANATH PRASAD SINGH

Petitioner (s)

VERSUS

STATE OF BIHAR & ORS.

Respondent (s)

WITH

W.P(C)No.505/2000

(HEARD BY : HON'BLE THE CHIEF JUSTICE, HON'BLE R.C. LAHOTI
AND SHIVARAJ V. PATIL, JJ.)

Date : 15/12/2000 These Petitions were called on for judgment today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. Chander Shekhar, Sr. adv.
Mr. Neeraj Shekhar, adv.
Mr. Ambhoj Kumar Sinha, adv.

For Respondent (s) Mr. Uma Nath Singh, adv.
Mr. B.B. Singh, adv.

UPON hearing counsel the Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice R.C. Lahoti pronounced the judgment of the Court. Both the writ petitions are dismissed in terms of the signed judgment. There shall be no order as to costs. REPORTABLE.

.SP1

(Neena Verma)
Court Master

(Prem Prakash)
Court Master

Signed reportable judgment is placed on the file.